

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

MA 861/2018

in

CP 109/252/NCLT/MB/MAH/2018

CORAM:

Bhaskara Pantula Mohan, Member (Judicial)

V. Nallasenapathy, Member (Technical)

In the matter of Section 252 of the Companies Act, 2013

In the matter of **Raigad Electricals Private Limited**

For the Applicants:

1. PCS. Punit Kumar Goyal, Authorised Representative for the Petitioners.

CORRIGENDUM ORDER

1. The Miscellaneous Application filed by the Applicant with a prayer to this Tribunal for correction of order dated 14.03.2018 passed by this bench in C.P. No. 109 of 2018.
2. Ongoing through the said order, it is found that in Para 9 of the said order instead of ROC, Mumbai, it was written as ROC, Pune.
3. A Corrigendum order is issued to read the name of ROC as ROC, Mumbai instead of ROC, Pune.
4. The Misc. Application is allowed and disposed of accordingly.

SD/-

**V. NALLASENAPATHY
MEMBER (TECHNICAL)**

SD/-

**BHASKARA PANTULA MOHAN
MEMBER (JUDICIAL)**

Dated :10.09.2018